

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-269/ND/2020
IA/2464/2021

IN THE MATTER OF:

Future Power Technologies Pvt Ltd
V/s.
SMR Entertainment Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 10.06.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Kewal Krishan Saini Advocate
For the Respondent :

ORDER

IA/2464/2021:-

The present application has been filed by the Interim Resolution Professional (IRP) under Section 22(2) and 22(3)(b) of the IBC and prayed to appoint Mr. Ashwani Kumar Saxena Registration No. IBBI/IPA-01/IP-P1015/2017-18/11666 as a Resolution Professional (RP) in CIRP of SMR Entertainment Pvt Ltd.

Heard the Ld. Counsel for the applicant and perused the averments made in the application.

Ld. Counsel for the IRP also submitted that in pursuant of the order dated 08.06.2021, an affidavit enclosing the voting result of that resolution is filed on 08.06.2021. He further submitted that the appointment of RP under Section 22 of IBC, 2016 has been approved by the CoC by 100% voting.

Considering the submissions and the averments made in the application as well as the additional affidavit, **we hereby approve the appointment of Mr. Ashwani Kumar Saxena**

Registration No. IBBI/IPA-01/IP-P1015/2017-18/11666 as a Resolution Professional (RP) in place of IRP Mr. Harish Chander Arora.

With this order, the present application i.e. IA/2464/2021 stands disposed of.

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Chirag